

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:327

ANSWERED ON:23.02.2011

LACK OF ETHICAL CONDUCT AND PROBITY IN PUBLIC LIFE

Ram Shri Purnmasi

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Prime Minister while addressing the Chief Secretaries of States on 4 February 2011 expressed serious concern about lack of ethical conduct and probity in public life and spoke out against corruption;
- (b) if so, the details of suggestions/discussions/issues taken up during the Chief Secretary Conference;
- (c) whether the Government neither take action on the letters received from MPs nor the citizens concerning Kendriya Bhandar nor inform them of the action taken on their complaints; and
- (d) if so, the details of the complaints received by the Government at different levels concerning Kendriya Bhandar during 2010 and till 31 January, 2011 together with action taken on each communication?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Yes Sir.

(b): The Prime Minister in his address, while stating that corruption is an impediment to faster growth, also stated that it not only dilutes but also negates our efforts at social inclusion. To combat it, a Group of Ministers has been set up to look into all measures, legal or administrative. Two bills have been introduced in Parliament relating to judicial accountability and protection of whistle blowers. Besides the legislation, necessary revamp of administrative practices and procedures needs to be fast -tracked. A systemic response that reduces opportunities for corruption needs to be put in place. Introduction of competition, greater choice and modern technology can cut down the opportunities for corruption in a very meaningful manner. Delays, another major cause, can be addressed to a large extent by effective decentralization and delegation of power and responsibility. During the conference, 'Transparency and ethics in Governance' was one of the agenda items. Under this, anti corruption strategies like enactment of Lokayukta Act by states, fast tracking of all cases of public servants accused of corruption, strengthening the state Vigilance Organizations and introduction of an open and competitive system of exploiting natural resources were discussed.

(c) & (d): No Sir. Action is being taken on the letters received from MPs and citizens concerning Kendriya Bhandar.